

**COURT-II**  
**APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**

**APPEAL NO. 382 OF 2018**

**Dated :** 06<sup>th</sup> March, 2019

**Present:** **Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Ajmer Vidyut Vitran Nigam Limited & Ors. ... Appellant(s)**  
**Vs. .... Respondent(s)**  
**Gurha Thermal Power Company Limited & Ors.**

Counsel for the Appellant (s) : Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Cheitanya Madan for R-1 to R-3  
Mr. R.K. Mehta  
Ms. Himanshi Andley for R-5

**ORDER**

In the light of the communication dated 05.03.2019, learned counsel, Ms. Roohina Dua, appearing for the Respondent Nos.1-3, who is leading in this matter, is in some personal inconvenience to appear before this Tribunal today. Therefore, she requested that a short adjournment in this matter may kindly be granted.

Submission made by the learned counsel appearing for the Respondent Nos.1-3, as stated above, is placed on record.

List the matter for hearing on 13.03.2019, as requested by the learned counsel appearing for the Respondent Nos.1-3 and as agreed by learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**  
*pr/pk*

**(Justice N. K. Patil)**  
**Judicial Member**